

HIGH COURT OF MADHYA PRADESH : JABALPUR

ORDER

No. A/3278
II-15-24/77 Pt. II

Jabalpur, dated 12nd September, 2014.

Hon'ble the Chief Justice vide order dated 12-09-2014 is pleased to notify the Scheme for redressal of grievances of Litigants and Members of Bar Associations as under :-


Judicial system, which is considered as a central pillar of democratic setup must be vibrant and effective. Bar and Bench together owe a duty to make the system responsive. For that, there must be a fair degree of mutual understanding between the Bar and the Bench on matters relating to smooth functioning of the system.

It is, therefore, desirable that the difficulties encountered by the litigants and the Members of the Bar are redressed at the earliest opportunity and resolved by discussion in a congenial environment. That would ensure smooth and effective functioning of the Courts.

In this backdrop, after due deliberations, it has been decided to provide a permanent Court annexed dispensation (from *Taluka* to High Court level) for resolution of the issues concerning the Bar and litigants.

The scheme envisages that the Committee constituted at the *Taluka* level must amicably resolve the issues brought before it at the earliest opportunity. In case, it is unable to do so within the specified time, it must refer the same to the higher Committee (District level). Similarly, the District Committee must refer the irresolvable issue to High Court Committee at the earliest. This dispensation will promote harmony and fair degree of mutual understanding between the Bar and the Bench and eschew disruption of Court work due to miscommunication.

In view of the aforesaid, Redressal Committees are constituted at the appropriate level as under:-


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A. Committee for redressal of the grievances of Litigants and Members of Bar Association at Tehsil Court:

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| 1 | Chairman of the Committee | Senior most Judge posted at the Tehsil place. |
| 2 | Secretary of the Committee | Senior most Ministerial Officer. |
| 3 | Members of the Committee | 1. President, Bar Association(s) of the concerned Tehsil 2. Secretary, Bar Association(s) of the concerned Tehsil 3. Nominee of State Bar Council of Madhya Pradesh. |

B. Committee for redressal of the grievances of Litigants and Members of Bar Association at District :

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| 1 | Chairman of the Committee | The District & Sessions Judge of the concerned district. |
| 2 | Secretary of the Committee | The District Registrar of the concerned District Court. |
| 3 | Members of the Committee | 1. President of the District Bar Association(s) of the concerned District. 2. Secretary of the District Bar Association(s) of the concerned District. 3. Nominee of State Bar Council of Madhya Pradesh. |

C. Monitoring Committee at the respective Benches of the High Court for redressal of the grievances of Litigants and Members of Bar Association at High Court :

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| 1 | Chairman of the Committee | Portfolio Judge of the concerned District from where the matter arises. |
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| 2 Secretary of the Committee | Principal Registrar (Judicial), High Court of M.P. at Principal Seat and Registrar/O.S.D High Court of M.P. of the concerned Benches, as the case may be. |
| 3 Members of the Committee | <ol style="list-style-type: none"> 1. Chairman, State Bar Council of Madhya Pradesh. 2. Vice Chairman, State Bar Council of Madhya Pradesh. 3. Treasurer, State Bar Council of Madhya Pradesh. 4. President of High Court Bar Association(s) at the respective Bench. 5. Secretary of High Court Bar Association(s) at the respective Bench. |

D. Apex Committee :

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| 1 Chairman of the Committee | Administrative Judge, Principal Seat. |
| 2 Secretary of the Committee | Principal Registrar (Judicial) High Court of M.P. |

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| 3 Members of the Committee | <ol style="list-style-type: none"> 1. Administrative Judge, Bench at Indore 2. Administrative Judge, Bench at Gwalior 3. Chairman, State Bar Council of Madhya Pradesh 4. Vice Chairman, State Bar Council of Madhya Pradesh 5. Treasurer, State Bar Council of Madhya Pradesh 6. President of High Court Bar Association(s) of all the Benches. 7. Secretary of High Court Bar Association(s) of all the Benches. |
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(Note : If more than one Bar Association at the concerned Court/Bench is functional, President and Secretary of the respective Bar Association will be members of the Committee.)

• **Scope of work of the concerned Committees:-**

1. To make recommendations for smooth functioning of the Court(s).
2. To facilitate amicable resolution of the problems faced by the Members of the Bar and the litigants in respect of functioning of the concerned Court or the Registry - limited to procedural and logistical matters but excluding complaints about the conduct of any Judge. The latter excepted complaints are within the exclusive domain of the High Court.
3. To make appropriate recommendations to the Higher Committee.

• **Meetings of the Committees :-**

- (1) The respective Committee must convene meetings on a bi-monthly basis and ensure that the issue(s) brought before it are resolved, as far as possible, not later than six weeks from the date of presentation. However, the date of meeting can be rescheduled as per the exigency.

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- (2) Local issues pertaining to Tehsil/District Court shall ordinarily be dealt with at the respective level. However, State level issue(s) must be referred to the Apex Committee.
- (3) The Tehsil Committee shall regularly report about its proceedings to the District Committee. Likewise, the District Committee must report to the concerned High Court Committee periodically.
- (4) If any issue, after due consideration, cannot be resolved at Tehsil/District Court level or by the High Court Monitoring Committee, as the case may be, then the same be forwarded with comments of the Chairman of the concerned Committee to higher Committee.
- (5) In case, even the Apex Committee is unable to resolve the referred issue within six weeks from receipt thereof, it must be placed before the Chief Justice for consideration with comments of the Chairman of the Committee.

• **MISCELLANEOUS**

In case, any doubt or difficulty in the implementation of this scheme is experienced, the same shall be placed before the Chief Justice and His decision in the matter shall be final.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

^{SD/-}
(VED PRAKASH)
REGISTRAR GENERAL

Endt No. A/3279
II-15-24/77 Pt. II

Jabalpur, dated 12nd September, 2014

Copy forwarded to :-

1. P.P.S. to Hon. the Chief Justice, High Court of M.P., Jabalpur.
2. P.S. to Hon. the Administrative Judge, High Court of M.P., Jabalpur / High Court Bench Indore /Gwalior. for information of their Lordship.
3. P.S. to Hon. Shri / Smt. Justice _____
High Court of Madhya Pradesh, Jabalpur/High Court Bench Indore /Gwalior, for information of their Lordship.